

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 8613-8614/2022  
(Arising out of impugned final judgment and order dated 02-12-2019  
in WA No. 1486/2019 and 10-12-2021 in RP No. 90/2020 passed by the  
High Court Of M.P Principal Seat At Jabalpur)

RAKESH KUMAR CHARMAKAR &amp; ORS.

Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH &amp; ORS.

Respondent(s)

( IA No. 60190/2023 - APPLICATION FOR PERMISSION  
IA No. 60191/2023 - EXEMPTION FROM FILING O.T.)

Date : 15-10-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH  
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) Mr. S.K Gangele, Sr. Adv.  
Ms. Priya Sharma, Adv.  
Mr. Arjun Sain, Adv.  
Ms. Sadhana Sandhu Aor, Adv.  
Ms. Shashi Kiran, AOR

For Respondent(s) Ms. Mrinal Gopal Elker, AOR  
Mr. Chinmoy Chaitanya, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Heard learned senior counsel/counsel for the  
parties.

Hearing concluded.

Judgment/order reserved.

Written briefs may be filed by the parties  
within two weeks from today.

(SONIA BHASIN)  
COURT MASTER (SH)

(ANU BHALLA)  
COURT MASTER (NSH)

